

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Review Application No. 2088 of 1992

IN

Original Application No. 46 of 1992

IN

Original Application No. 206 of 1992

Mahendra Pratap Singh ..... Applicant

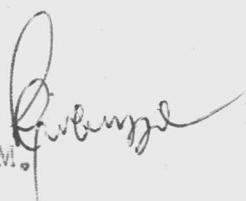
Versus

Union of India & others ..... Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.  
Hon'ble Mr. K. Obayya, A.M.

( By Hon. Mr. Justice U.C. Srivastava, V.C. )

This review application is directed against our judgement and order dated 9.9.1992. The case was heard and disposed of after hearing the counsel for the parties. The scope of review application is limited and same does not mean reconsideration of arguments on the same points. Even if different verdict. We have taken into consideration in the relevant facts and circumstances in this behalf, we do not find any error apparent on the face of the record either of facts or law. The ground taken in the review application by the applicant is not correct. Accordingly the review application is hereby rejected.

  
A.M.

  
V.C.

Allahabad.

Dated : 4/3/93

(g.s.)

DR. NO. 103  
21.12.92

S. O. (1) to keep it with file  
and put up before Hon'ble  
Members under Circulation rule  
for orders  
on  
K. S. R.  
D. R.  
R.  
18/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL  
BENCH AT ALLAHABAD.

REVIEW APPLICATION NO. 2088 OF 1992.

( On behalf of )

Mahendra Pratap Singh .....Applicant.

IN

O. A. NO. 46 OF 1992.

IN

ORIGINAL APPLICATION NO. 206 OF 1992.

Sheo Kumar Tewari Vs. U.O.I. & OTHERS.

CONNECTED WITH

ORIGINAL APPLICATION NO. 46 OF 1992.

Mahendra Pratap Singh .....APPlicant.

Versus

Union Of India & Others.....Respondents.

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To,

The Hon'ble the Vice Chairman and his  
other Companion Members of the aforesaid Tribunal,

The humble Review Application of the  
abovenamed applicant,

MOST RESPECTFULLY SHOWETH as under:-

The aforesaid review application has been  
REGD/14/PE